

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Service Tax Appeal No. 50517 of 2014

[Arising out of Order-in-Appeal No. 149(VC)ST/JPR-I/2013 dated 14.10.2013 passed by the Commissioner of Central Excise (Appeals), Jaipur I]

M/s. Meenakshi Construction Co.

Appellant

Vs.

**Commissioner of Central Excise
Jaipur I**

Respondent

Appearance:

None for the Appellants

Shri Sanjay Jain, AR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. B Ravichandran, Member (Technical)

Date of Hearing/ Decision: 06.12.2017

FINAL ORDER NO.58308/2017

Per: Justice (Dr.) Satish Chandra:

List revised. None appeared on behalf of appellant nor there is any adjournment application available on record inspite of notice served. It shows that appellant is not interested to pursue the case.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
3. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court)

(B Ravichandaran)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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